

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
AVARSEKAR AND SONS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Avarsekar and Sons Private Limited
2.	Date of incorporation of corporate debtor	04th December 1990
3.	Authority under which corporate debtor is incorporated	ROC-Mumbai
4.	Corporate Identity No. of corporate debtor	U45200MH1990PTC059267
5.	Address of the registered office and principal office (if any) of corporate debtor	1252, Pushpanali, Old Prabhadevi Road, Prabhadevi, Mumbai-400 025
6.	Insolvency commencement date in respect of corporate debtor	22nd September 2026 (received on 24th September 2026)
7.	Estimated date of closure of insolvency resolution process	21st March 2027 (180 days from ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Dattaram Rasam IBBI/IPA-001/IP-P00722/2017-18/11259
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400 059 Email-pdrasam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400 059 Email-avarsekarandsons90@gmail.com
11.	Last date for submission of claims	06th October 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class: Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Anish Gupta Reg No. IBBI/IPA-002/IP-N00285/2017-18/10843 Email: ipanishgupta@gmail.com 2. Atul Naik Reg No. IBBI/IPA-003/ICAI-N-0385/2021-22/14011 Email: annaik129@gmail.com 3. Yatin Shah IBBI/IPA-001/IP-P01785/2019-20/12764
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Avarsekar and Sons Private Limited** on **22nd September 2026**.

The creditors of **Avarsekar and Sons Private Limited** are hereby called upon to submit their claims with proof on or before **06th October 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Pramod Dattaram Rasam
Date and Place : 24/09/2026 at Mumbai